

[श्री मधु सिन्घे] :

किया गया है भारत सुरक्षा कानून की तहत। जब उत्तर प्रदेश की विधान सभा इन समय निलम्बित है तो लोग किस फोरम में इन सवालों को उठाये ? क्या मंत्री महोदय को आप हुकम देंगे कि इन गिरफ्तारियों के बारे में सदन के सामने अपना बयान दें ? इन्होंने जो बचन दिया था कि भारत सुरक्षा कानून का इस्तेमाल राजनीतिक विरोध को दबाने के लिये नहीं किया जायेगा तो दामो के खिलाफ जो आन्दोलन होता है, क्या बजह है कि भारत सुरक्षा कानून का इस्तेमाल किया जा रहा है, इसमें डिफेंस और सिक्वोरिटी का क्या सम्बन्ध आता है ? मंत्री महोदय इस पर बयान दें ।

श्री बटल बिहारी बाजपेयी (भालियर) .
अध्यक्ष जी, मैंने आपको लिखा था कि इस पार्लियामेंट ने कानून बनाया है कि राष्ट्रीय झंडे का अपमान करने वाले को सजा दी जायेगी । लेकिन जमला में क्या हुआ, बड़ा तो पुलिस वालों ने राष्ट्रीय झंडे का अपमान किया । यह प्रदेश का मामला नहीं है । 15 अगस्त, को हिमाचल प्रदेश को राजधानी में कोई स्वतन्त्रता दिवस नहीं मनाया गया । हर साल रिज के ऊपर निरगा झंडा फहराया जाता था, हजारों लोग इकट्ठे थे और जब कोई मंत्री झंडा फहराने नहीं आया तो जिन्होंने झंडा फहराया उन्हें पकड़ा गया, झंडा फाड़ा गया क्या सदन इस मामले में चुप रहेगा ?

श्री विक्रम महाजन (कागडा) वहाँ कोई बटना नहीं हुई । वहाँ पर कुछ लोग इकट्ठा हो गये बिना इजाजत लिये हुये रिज पर कोई जुलूस नहीं हो सकता ।

MR. SPEAKER: There should be something before the House.

SHRI VIKRAM MAHAJAN: There can be no procession or meeting on the Ridge unless the permission is taken from the Government. No permission was taken. They violated

the law and, therefore, they were arrested. No flag was torn, there was no insult to the flag. It is entirely a wrong version.

श्री बटल बिहारी बाजपेयी : मैंने आपको लिखकर भेजा है ।

12 53 hrs.

RE. RAILWAY CANTEN IN PARLIAMENT HOUSE

(Interruptions)

MR SPEAKER: Mr. Piloo Mody, I have not allowed you. You please sit down. You write to me every day that you saw in this paper this thing and that thing. Every day, you send it to me In this case, you sent it to me under Rule 193 How can a matter under Rule 193 come immediately after this?

SHRI PILOO MODY (Godhra): I mean Rule 377.

MR SPEAKER: I have only allowed one under Rule 377 Shri Vayalar Ravi.

SHRI PILOO MODY: Please listen to me for a minute I realise this matter is very delicate and that is why you have not allowed me

MR SPEAKER: Kindly sit down Why are you bringing it in this way?

SHRI PILOO MODY: I would like to make a submission to you irrespective of all correspondence....

MR. SPEAKER: You bring it every day. That is a bad practice.

SHRI PILOO MODY: Three times in the whole session is not "every day".

MR. SPEAKER: I do not think so. I will have to see what you did in the past.

SHRI PILOO MODY: I have not written to you more than three times in this session. I do not get up early enough to write to you....

MR. SPEAKER: It may be a week only, not the whole session. I think, you are sadly mistaken.

SHRI PILOO MODY: A certain campaign—I will not mention it—has been launched in the press to defame Parliament. If any part of it is true, it is scandalous. My submission is that it is not true, and the fact is that there is something more involved in this that meets the eye. It is this point that I wanted to bring before the House. It is necessary that it is ventilated in Parliament to protect your honour and our honour. It is for this reason that I seek your permission

MR. SPEAKER: I did not give my permission. Will you please sit down. You know it. You sit on the Business Advisory Committee. You gave it under rule 193. How can you speak on it? And here you say that it was not under rule 193. To me it came under rule 193 ..

SHRI PILOO MODY: I do not know the numbers so well as you do. I do not play the numbers game.

MR. SPEAKER: I do not think you are so ignorant. I know you are very vigilant.

श्री मधु लिम्बे (बांका) : यह चर्चा का विषय नहीं है। असल में खाल यह है कि रेलवे कैंटीन की मैनेजिंग कमेटी के ऊपर निगरानी नहीं है, बहुत सारा हिमाचल-किताब का चोटला है और मुझे जानकर सुन्नो से पता चला है कि जो चार लाख का नुकसान बताया जा रहा है वह 50 हजार बढ़ाया जा सकता है और अगर बोझ बहुत दाम भी खर्च किये जायेंगे तो एक बोले का नुकसान नहीं होता। तो खासकर पार्लियमेंट की अहमानी करने की क्या जरूरत है। इसके

बारे में आप एक जांच कमेटी नियुक्त कीजिये।

MR. SPEAKER: I will look into it.

श्री प्रदत्त बिहारी बाजपेयी (ग्वालियर) : पार्लियमेंट के मेम्बरों आपसे कुछ नहीं चाहते हैं, न दूध, न मक्खन और न खाना।

श्री सतपाल कपूर (पटियाला) : आप सब सुविधाएँ खत्म कर दीजिये, हम कोई ऐतज नहीं है।

SHRI PILOO MODY: It is essential that this sort of slander does not take place in the Press or elsewhere. We do not want any special privileges, but we do need the services in Parliament House, and those services can be provided at economic price; the price can be fixed on the basis of whatever is economic price, on a no-profit-no-loss basis, but the services are required. We do not want any special privileges or subsidies to be involved in it. You would not let us discuss it rationally here. So, I suggest that you appoint a Committee consisting of Members of Parliament which can go into not only what has been published by way of scandal but also what future arrangements should be made where we are assured that we get services in Parliament House without having to bear the odium of scandal in this manner.

MR. SPEAKER: When I received it under Rule 193, it was not accompanied by papers. So, I thought that we would fix some discussion, and also I would see the contents and discuss with the members. If I had received it under rule 377, perhaps I would not have asked Mr. Vyasler Ravi but asked you first to speak.

श्री मधु लिम्बे : पहले इन्कवायरी करिये, फिर बहुत हो करना किस आधार पर चर्चा होगी ?

कायदा-मन्त्री : आप इतना इन्फोर्मेन्ट क्यों हैं ? आप सुनना नहीं चाहते हैं ।

I quite agree with the observations. I very much appreciate what Mr. Piloo Mody has said. We should seriously think over it...

श्री सतपाल कपूर : इस मामले में हम भी इतनाफक करते हैं ।

MR. SPEAKER: I am one with you all that this is quite serious. This should not come in the form in which it has come before the people. I will certainly look into it, consult you and appoint a small Committee to look into it. There are many other things also which are happening. The other day something came about milk bread and all that. Even if any kind of dearness allowance or any such thing is increased outside, MPs are getting the same old salaries. If any allowance is increased, it is subject to so much of criticism. I think, we shall discuss it in that small Committee. We shall meet together. I will consult you as to what are the issues on which it should sit. The whole thing should be properly put before the people .. (Interruptions).

13 hrs.

SHRI S. M. BANERJEE (Kanpur): You might remember, Sir, the previous contractor Mr. Shashi Ram, was supplying rotten food and there were complaints, and with great difficulty he was removed, and then it was handed over to the Railways. Sir, I would only request you not to hand it over again to a contractor. There will be propaganda against the contractor also.

SHRI SHYAMNANDAN MISHRA: (Begusarai): My submission is that when such reports appear in newspapers, it is the duty of the Government to come out with a statement because it involves Members of Par-

liament. The correct position should be placed before the people so that they are able to judge what exactly is the state of affairs.

Secondly, my submission is that it is not only Members of Parliament who are benefited by this but also many poor employees. So, if there is an element of subsidy, to an extent it is justified.

SHRI PILOO MODY: I would only add a little paragraph to put the record straight. It says here:

"It appears that in the proceedings it came out, (This is the investigation that was carried out) that the Railways increased on their own (on their own) the ingredients in the Parliament House lunches to hide their cheating of the railway passengers

The Committee called for data on the cost, the menu, etc. of the special lunches arranged by the Parliament dignitaries. Fantastic figures were supplied, such as profit worked out to two decimal points and no left-overs. When the Committee called for the menu of the special lunches arranged by high railway officials, the Northern Railway refused to submit it.

Incidentally, it came out, that the dining car run by the Northern Railway on the Delhi-Moghalsarai section showed a daily sale of around Rs. 900. A public spirited contractor took it over and showed a daily sale of over Rs. 2000. The difference used to be pocketed by a coterie of high railway officials."

श्री जटल बिहारी बाबूदेवी : यह तो रेनवे के खिलाफ बानी है ।

MR. SPEAKER: We will leave it here. I am not going to allow any debate. I appreciate the many views that have been expressed on this.

SHRI VIKRAM MAHAJAN (Kangra): A Committee should be appointed.

MR. SPEAKER: I will appoint not a big committee but a small committee to look into it. The Chairman of the House Committee has reviewed it, and the Chairman of the House committee will be there along with others and a few members from the Opposition and from the Treasury Benches.

We do not want any concession from any people.

DR. HENRY AUSTIN (Erankulam): The Congress Party has already moved in this connection.

MR. SPEAKER: Whatever the people get, we will get.

SHRI ATAL BIHARI VAJPAYEE: We do want facilities. We have to function here in Parliament. It is not a Party question.

MR. SPEAKER: Especially on this thing I am very happy that you have no party question on this issue.

SHRI ATAL BIHARI VAJPAYEE: They are bringing in the Congress Party.

DR. HENRY AUSTIN: I did not raise it in that way. I only said that we have already made a gesture in this connection. I have said it, not in a controversial view. If you are offended, I am sorry.

प्रश्न भइल . केरी बान नहो है
कि एह पाई नगदा खानी है घोर दुसरो
कम । सब एह जंगल खाने है । एम
बाप पर शक नहो करने है ।

13.05 hrs.

MATTER UNDER RULE 377

NON-FUNCTIONING OF BANKS IN KERALA

SHRI VAYALAR RAVI (Chirayinkil): I would like to draw the

attention of the Government to the situation that has arisen in my State of Kerala where the majority of the banks are not functioning, especially the clearing houses. It all happened due to the agitation in the South Indian Bank Ltd. No statute allows this, and if the clearing house is not functioning, there is difficulty all-round, Sir. The situation now is this, that nearly Rs. 30 to Rs. 40 crores worth of cheques, drafts, etc. are lying idle and are not cleared. The Government of Kerala could not clear the sales tax cheques. Foodgrains prices have gone up. No cheques are cleared. Various complaints have been placed before the Central Government and the hon. Finance Minister. But, still, no action has been taken. I am not going into the merits of the case. But, I am afraid, they are not taking any steps in this direction. Either they must surrender before the employees or they must take some action to see that the interests of the people are protected. These cheques should not be allowed to lie idle, they should be cleared, and these clearing houses should be able to function as quickly as possible.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I know that this question of clearing house has become quite an irksome thing to the public also, but, unfortunately, the trade union organisation is utilising this to get certain issues settled by putting pressure on the clearing house. Here, in this case, it is a non-nationalised bank and they have got certainly some dispute with the employees.

SHRI S. M. BANERJEE (Kanpur): They have suspended 42 people.

SHRI YESHWANTRAO CHAVAN: I am not going into the merits of the case. My only point is that the Labour Ministry and its officers are fully seized of the matter and the Reserve Bank of India has asked the